

## **BENCH-I**

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 06/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company	Agarwal Alloys -Vs- Yash Smelter Pvt.Ltd
Under Section	9 IBC
	nation of Authorized Appearing on behalf of Signature with date
1 Mr. Prashe  1 Mv. Abid	Jamal Debtor 15/2/18
1. Ms. Arman 2. Mr. A.K.	Abolublah J Advocates Upsdhyay J to Creditor.  Creditor.  15/2/

## ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel appearing on behalf of the corporate debtor has not filed any reply as diected on 19/01/2018. Ld. Counsel appearing on behalf of the corporate debtor submits that settlement talk is going on and that is why no reply has been filed. However, Ld. Counsel appearing on behalf of the operational creditor submits that there is no talk of settlement at present.

In the above circumstances one more opportunity is given to the corporate debtor to file reply affidavit, if any within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is given time to file rejoinder, if any, within 7 days on receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For hearing on admission list it on 23/03/2018.

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Sd

(Jinan K.R.) Member (J)